

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-5414-JK (LD) of 2024**

**DATED:- 24 - 04 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 24.04.2024

No:-LAW-OIC/4/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

*Am*

*Reyaz Ali Bhat*  
24.04.24

**Annexure to the Government Order No.5414-JK(LD) of 2024 dated 24.04.2024**

S. No.	Title of the case	OIC
1	OA No. 567/2023 titled Hafiz Ul Rehman Vs Transport and Ors	Sh Nikhil Rasgotra JKPS DySP Hqrs CID CI Jammu
2	CRM M No. 134/2024 titled Raminder Kour Vs UT of J&K and Ors	Shri Sheezan Bhat SDPO City East Jammu
3	WPC No. 3347/2023 titled Mehfooz Idrees Mir Vs UT of J&K and Ors	Sh Murtaza Ahmad DYSP PID No. EXK952273 of CID CI Kashmir
4	HCP No. 19/2024 titled Surjeet Singh alias Sinu Vs UT of J&K and Ors	Shri Kartik Shrotriya SDPO City South Jammu
5	FIR No. 04/2018 I/S 302/341/34/201 RPC P/S Warwan titled Sarfaraz Ahmad and Ors Vs UT through P/s Warwan	Sh. Chhabil Singh JKPS SDPO Marwah Holding the charge as supervisory officer of PS Warwan
6	WPC No. 747/2024 titled Zubair Ahmad Tantray Vs Union of India and Ors	Sh Murtaza Ahmad DYSP PID No. EXK952273 of CID CI Kashmir
7	WPC No. 651/2024 titled basher Ahmad Khan vs Union if India and Ors	Sh Murtaza Ahmad DYSP PID No. EXK952273 of CID CI Kashmir
8	OA No. 158/2023 titled Shahid Ayoub Dar Vs UT of J&K and Ors	Sh Murtaza Ahmad DYSP PID No. EXK952273 of CID CI Kashmir
9	FIR No. 16/2014 U/S 6/139 of Forest Act of PS Gool titled Mohd Ismail and another Vs State (now U.T of J&K).	Sh. Nihar Ranjan, Dy SP(SDPO), Holding the charge as supervisory officer of P/S Gool
10	Ghulam Mohammad Renzu and Others V/s U.T. of J&K and others in ORIGINAL SUIT (OS) No. 3307/2023.	Mr. Shafiq Ahmad ,Dy. S.P Estates Security Kashmir

*Am*

*Neyyaz*  
24-04-24